

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 488/99

Wednesday, this the 28th day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

P. Ramendra Kumar,
S/o. N. Padmanabhan,
Casual Production Assistant,
All India Radio, Trivandrum,
Residing at: Remanivilasam,
Thittavelikkara, Vedivechankovil Post,
Balaramapuram, Trivandrum.

...Applicant

By Advocate Mr. T.C. Govindaswamy

vs.

1. Union of India represented by
The Secretary to the Government of India,
Ministry of Information and Broadcasting,
New Delhi.
2. The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street, New Delhi.
3. The Station Director,
All India Radio, Trivandrum.
4. The Chief Executive Officer,
Prasar Bharathi (Broadcasting Corporation of India),
Doordarshan Bhavan, Mandi House, New Delhi.

...Respondents

By Advocate Mr. N. Anil Kumar, ACGSC

The application having been heard on 28.4.99, the
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to direct the third respondent to
prepare an eligibility of Casual Production Assistants as per
Annexures A-1/A-2 and to consider the applicant for
regularisation against existing and future vacancies and also
to consider and pass appropriate orders on A-3 representation
within a time limit.

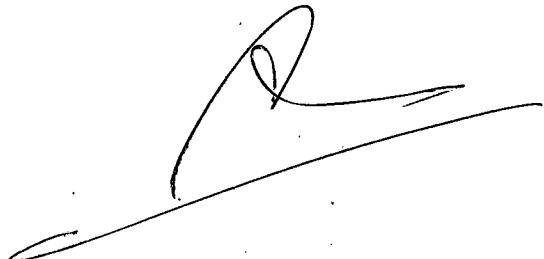
2. When the O.A. was taken up for admission hearing, the learned counsel appearing for the applicant submitted that it is suffice to direct the second respondent to consider and dispose of A-3 representation dated 28.1.99 within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the second respondent is directed to consider A-3 representation and pass appropriate orders within two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

5. The learned counsel appearing for the respondents undertakes to forward a copy of this order along with a copy of the O.A. to the respondents.

Dated the 28th day of April, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

nv
28499

LIST OF ANNEXURES REFERRED TO IN THE ORDER

1. Annexure A-1:

True copy of the judgement in O.A. 822/91 dated 18.9.92 delivered by the Hon'ble Central Administrative Tribunal, Principal Bench.

2. Annexure A-2:

True extract of the scheme for regularisation of
Casual Production Assistants and General Assistants framed
by the respondents 1 to 3.

3. Annexure A-3:

True copy of the letter dated 28.1.99 submitted by
the applicant to the third respondent along with its enclosure
dated 28.1.99 addressed to the second respondent.